

# **Central Administrative Tribunal Principal Bench**

**CP No.749/2018 in OA No.3105/2017**

New Delhi, this the 11<sup>th</sup> day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman  
Hon'ble Sh. Mohd. Jamshed, Member (A)**

Dr. Shyam Kishore, CMO (NFSG)  
S/o Sri Gauri Shankar Pd. Singh  
Aged about 49 years  
R/o A-404, Happy Home Apartment  
Sector-7, Plot No.12A, Dwarka  
New Delhi-110075. ....Applicant

(By Advocate: None)

## Versus

1. Sh. Madhup Vyas  
The Commissioner  
North Delhi Municipal Corporation  
4<sup>th</sup> Floor, Civic Centre  
New Delhi-02.
2. Sh. Prem Ananda Puisty  
The Director (Personnel)  
North Delhi Municipal Corporation  
Dr. SPM Civic Centre  
Minto Road, New Delhi-110002. ....Respondents

(By Advocate: Shri Amit Sinha for Shri R.V. Sinha)

## **ORDER (ORAL)**

## **Justice L. Narasimha Reddy:-**

The applicant participated in the selection for the post of General Duty Medical Officer (GDMO) in the first respondent Corporation. He was selected by the UPSC,

but he did not join the post within the stipulated time since he was pursuing Post Graduation course at Darbhanga Medical College and Hospital. When his order of appointment was not revived, he filed OA No.5286/2001 and in compliance with the directions issued therein the order of appointment was revived and he was appointed as GDMO in the year 2002. Thereafter, he was promoted to the post of GDMO-I in the year 2006 and CMO on 27.09.2011.

2. The applicant filed OA No.3105/2017 with a prayer to direct the respondents to fix his seniority at the stage of GDMO-II. The OA was disposed of on 08.09.2017 directing the respondents to pass reasoned and speaking order on the representation submitted by the applicant in this behalf.
3. This contempt case is filed alleging that the respondents did not take any steps on the representation submitted by the applicant.
4. We heard Shri Amit Sinha for Shri R.V. Sinha, learned counsel for the respondents and perused the record.

5. The only grievance of the applicant is that the respondents did not pass any order on his representation submitted by him as directed by this Tribunal.

6. Today, learned counsel for the respondents placed before us, a copy of the order dated 26.02.2019 through which, the respondents informed the applicant that his request cannot be acceded to. If the applicant is not satisfied with that communication, he has to pursue his remedies separately. Nothing remains to be decided in the Contempt Petition. It is accordingly closed. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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